

CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 16.10.2023

DIVISION BENCHES

| | | | |
|---|--|---|---|
| 1 | Sri Sanjaya Kumar Mishra, C.J. & Sri Ananda Sen, J. | (Monday to Thursday) (Whole day) (Friday) (1 st Half) | Vires & Validity of Acts and Rules, Cases related to Judicial Officers, Company Appeal, A.C.(D.B), Cont.(Cvl.), Cont. (Appl.), Cont.(Cr.), cases referred to DB, W.P.(PIL), LPA (2023 onwards), All matters relating to Tender, Auction/E-Auction, All matters relating to Mines(including Minor Mineral), Cr. Appeal (D.B.)[year upto 1998]:- Orders, Admission, Hearing Any matter not assigned before any Hon'ble Division Bench. Commercial Appellate Division (Tied up and Assigned matters on Thursday) |
| 2 | Hon'ble Mr. Justice S. Chandrashekhar & Hon'ble Mrs. Justice Anubha Rawat Choudhary | (Monday to Thursday) (Whole day) (Friday) (1 st Half) | LPA [year upto 2022], CMP :- Orders, Admission & Hearing W.P. (Habeas Corpus), W.P.(Cr) arising out of preventive detention:-Orders, Admission & Hearing. Writ petitions relating to mercy petitions or application for commutation. (Tied up and Assigned matters on Friday) |
| 3 | Hon'ble Mr. Justice Sujit Narayan Prasad & Hon'ble Mr. Justice Navneet Kumar | (Monday to Thursday) (Whole day) (Friday) (1 st Half) | Cr.Appeal (D.B.)[from year 2011 onwards], Acq. Appeal (D.B.), Govt. Appeal (D.B.), D. Ref., Cr. Appeal (D.B.)(u/s 389 Cr.P.C), Cr.M.P., Cr. Rev.:-Orders, Admission & Hearing. CAT matters : Orders, Admission & Hearing (Tied up and Assigned matters on Friday) |
| 4 | Hon'ble Mr. Justice Rongon Mukhopadhyay & Hon'ble Mr. Justice Deepak Roshan | (Monday to Friday) (1 st Half) | WPT, T.A., Tax Cases, CMP :- Fresh Filing, Orders, Admission & Hearing. F.A. :- Orders , Admission & Hearing (Tied up and Assigned matters on Friday) |
| 5 | Hon'ble Mr. Justice Ratnaker Bhengra & Hon'ble Mr. Justice Ambuj Nath | (Monday to Friday) (1 st Half) | Cr.Appeal (D.B.)[from year 1999 to 2010]:- Orders, Admission & Hearing. |

SINGLE BENCHES

| | | | |
|---|---|---|--|
| 1 | Sri Sanjaya Kumar Mishra, C.J. | (Friday) (After the Division Bench) | Arbitration Matters u/s 11(6) of Arbitration and Conciliation Act, 1996:- Orders, Admission & Hearing. Cr. Appeal (S.J.): -Hearing (Old Matters) Some Old Civil matters:- Hearing Old Cont. (Cvl) matters Tied –up & Assigned matters |
| 2 | Hon’ble Mr. Justice S. Chandrashekhar | (Friday) (2nd Half) | Tied –up & Assigned matters |
| 3 | Hon’ble Mr. Justice Sujit Narayan Prasad | (Friday) (2nd Half) | Tied –up & Assigned matters |
| 4 | Hon’ble Mr. Justice Rongon Mukhopadhyay | Monday to Friday (2nd Half) | WPC [Land Revenue, Tenancy & Nazul, Education, Quashing Matters, Election, Motor Vehicle, Environmental Pollution, Insurance Matters, Essential Commodities, Public Premises, Property, Fisheries, Advocates Act, Railway, Marchantile law, Public safety and order, S.P.T.Act, citizenship], CMP:- Orders, Admission & Hearing. Specialy assigned old Cr Appeal(SJ) matters (Tied up & Assigned matters on Friday). |
| 5 | Hon’ble Mr. Justice Ratnaker Bhengra | (Monday to Friday) (After the Division Bench) | Cr. Appeal (S.J.) (Year 2021 onwards) :- Orders, Admission & Hearing (Tied up & Assigned matters on Friday). |
| 6 | Sri Ananda Sen, J. | Friday (After the Division Bench) | Cr.M.P.(excluding P.C. Act matters) (year upto 2006) : Fresh Filing, Orders, Admission & Hearing. Specialy assigned old Cr Appeal(SJ) matters Tied –up & Assigned matters |
| 7 | Hon’ble Dr. Justice S.N. Pathak | (Monday to Friday) (Whole Day) | WPC [Rent Control, Settlement Matter, Right To Information Act, Municipalities, Public Demand Recovery Act, Other Important Constitutions, Forest, Compansation, Road Transport Corporation, Trust, Company, Wakf, Foreigners, UGC, easement, irrigation], WPS [Retirement benefits cum Pension, Punishment, Reinstatement, Death Cum Retiral Benefit, Date of Birth, Service Reversion, Service Confirmation, Reservation, Posting Matter, Ex gratia, Reduction in Rank], Tr. Petn. (cvl), CMP :- Fresh Filing. Orders, Admission & Hearing. |

| | | | |
|----|---|---|--|
| | | | C.R., A.C. (SB), Testamentary Suits, Probate and Letters of Administration matters:- Fresh filing, Orders, Admission & Hearing. Specially assigned old Cr Appeal(SJ) matters (Tied up & Assigned matters on Friday). |
| 8 | Hon'ble Mr. Justice Rajesh Shankar | (Monday to Friday) (Whole day) | WPS [Appointment, Dismissal/ Removal/ Termination, Regularisation, Pay Scale Matters, Recruitment, Family Pension, Seniority, Increment, Gratuity, Date Of Appointment, Voluntary Retirement, Cader Allocation, Quo Warranto], CMP : Fresh Filing, Orders, Admission & Hearing. Specially assigned old Cr Appeal(SJ) matters (Tied up & Assigned matters on Friday). |
| 9 | Hon'ble Mr. Justice Anil Kumar Choudhary | (Monday to Friday) (Whole Day) | A.B.A. :- Orders, Admission. Cr.M.P.(year 2021 onwards), WPL & C. Ref.:- Fresh filing, Orders, Admission & Hearing . CMP :-Orders, Admission & Hearing. Arbitration matters (except u/s 11(6) of Arbitration and Conciliation Act, 1996, WPC grouping (arising out of Arbitration and Conciliation Act), Company Petitions, Company Appeals(SJ), Original Criminal Miscellaneous cases (arising out of Company matters), Suits (arising out of company matters):-Orders, Admission & Hearing Specially assigned old Cr Appeal(SJ) matters (Tied up & Assigned matters on Friday). |
| 10 | Hon'ble Mr. Justice Rajesh Kumar | (Monday to Friday) (Whole day) | WPC [Land Acquisition, Demolition, License Matters, Societies, Highway, Custom & Excise, Family Matters, Drugs & Medicines, Criminal Law & Procedure, Corruption, Civil Rights, Quo warranto, Vidhan Sabha, Disability, Chartered Accountancy, Zamindari Abolition, Financial Corporation, Banking, Electricity, Provident Fund, Fiscal Laws, Debt Relief, women & children, Lottery, Probation and prisoners and freedom fighter], WPS [Salary Matter, Service Residuary, Absorption, Disciplinary Proceedings, Superannuation, Allowances, Suspension, Recognition, Leave, Deputation], CMP:- Fresh Filing, Orders, Admission& Hearing. Specially assigned old Cr Appeal(SJ) matters |

| | | | |
|----|--|--|--|
| | | | (Tied up & Assigned matters on Friday). |
| 11 | Hon'ble Mrs. Justice Anubha Rawat Choudhary | (Friday) (2nd Half) | Tied –up & Assigned matters |
| 12 | Hon'ble Mr. Justice Sanjay Kumar Dwivedi | (Monday to Friday) (Whole day) | S.A.(Year up to 2014), M.A (Year up to 2017), Cr.M.P. (year 2007- 2017), W.P.(Cr), CMP, All matters related to Fodder Scam:- Orders, Admission & Hearing. Cr.M.P. & Cr. Revision (P.C. Act including C.B.I. And other Economic Offences), Cr. Ref. Tr. Pet.(Cr.) :- Fresh filing, Orders, Admission & Hearing Specialy assigned old Cr Appeal(SJ) matters (Tied up & Assigned matters on Friday). |
| 13 | Hon'ble Mr. Justice Deepak Roshan | (After the Division Bench) | B.A. :- Orders & Admission . Cr. Appeal (S.J.) (upto 2005):- Hearing CMP:- Orders, Admission & Hearing. (Tied up & Assigned matters on Friday.) |
| 14 | Hon'ble Mr. Justice Subhash Chand | (Monday to Friday) (Whole day) | Cr.Rev. (2022-2023) :- Fresh Filing, Orders, Admission & Hearing Cr. Appeal (S.J.) (Year 2011-2020) & Acq. Appeal :- Orders, Admission & Hearing (Tied up & Assigned matters on Friday). |
| 15 | Hon'ble Mr. Justice Gautam Kumar Choudhary | (Monday to Friday) (Whole day) | WPC [Civil Procedure & Limitation,Residuary Matters, Ceiling, Revenue Matters, Panchayat, Town Planning, Quarter,Consumer Protection, Petroleum], :- Fresh Filing, Orders, Admission & Hearing WPS [Promotion, Compansionate Appointment, Recoveries, ACP & MACP, Selection, Transfer matter, Provident Fund, Compulsory Retirement, Leave Encashment, Prematutere Retirement, Confidential Report], CMP:- Fresh filing, Orders, Admission & Hearing.. Cr.M.P.(year 2018 to 2020) Fresh Filing, Orders, Admission & Hearing Specialy assigned old Civil matters Specialy assigned old Cr Appeal(SJ) matters (Tied up & Assigned matters on Friday). |
| 16 | Hon'ble Mr. Justice Ambuj Nath | (Monday to Friday) (After the D.B.) | B.A :- Orders & Admission Cr.Rev. (Year upto 2016) :- Fresh Filing, Orders, Admission & Hearing Specialy assigned old Civil matters |

| | | | |
|----|---|---|--|
| | | | Specialy assigned old Cr Appeal(SJ) matters |
| 17 | Hon'ble Mr. Justice Navneet Kumar | (Friday) (2nd Half) | Tied –up & Assigned matters |
| 18 | Hon'ble Mr. Justice Sanjay Prasad | (Monday to Friday) (1st Half) | Cr.Rev. (2017-2021) :- Fresh Filing, Orders, Admission & Hearing (Tied up & Assigned matters on Friday). |
| | | (2nd Half) | Cr. Appeal (S.J.) (2006- 2010) :- Orders, Admission & Hearing. Specialy assigned old Civil matters |
| 19 | Hon'ble Mr. Justice Pradeep Kumar Srivastava | (Monday to Friday) (1st Half) | F.A. (Other than specialy assigned matters), S.A. (From Year 2015 onwards) M.A. (From Year 2018 onwards):- Orders, Admission & Hearing . |
| | | (After the above) | WPC: Under Article 227 of Constitution of India, CMP under Article 227 of Constitution of India :- Fresh filing, Orders, Admission & Hearing Specialy assigned old Civil matters Specialy assigned old Cr Appeal(SJ) matters (Tied up & Assigned matters on Friday). |

- Note :**
1. **ALL MOTIONS FOR URGENT/ ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER ROSTER.**
 2. **LISTING OF CMP AND CIVIL REVIEW CASES SHALL BE MADE IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER HAS BEEN PASSED IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABLE DUE TO SUPERANNUATION/ TRANSFER ETC. THEN IN THAT CASE SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OR THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED.**
 3. **ANY MATTER SPECIALLY ASSIGNED TO A DIVISION BENCH, ON CHANGE OF ROSTER OR CHANGE IN DIVISION BENCH NO. SHALL GO TO THE BENCH PRESIDED OVER BY THE SENIOR MOST JUDGE OF THE PREVIOUS DIVISION BENCH AND FOR THE SAME NO FRESH ASSIGNMENT OF THE CHIEF JUSTICE IS REQUIRED.**
 4. **ALL PART-HEARD MATTERS (AS PER THE PRESENT ROSTER) SHALL BE TREATED AS RELEASED AND SHALL BE LISTED BEFORE THE REGULAR BENCH HAVING ROSTER OF THE MATTER WITH THE EXCEPTION THAT IN CASES WHERE PREVIOUS BENCH HEARD THE MATTER SUBSTANTIALLY, ON MENTION MADE BY THE LEARNED COUNSEL THE CHIEF JUSTICE MAY ASSIGN THE MATTER SPECIALLY TO THE BENCH WHICH HAS HEARD THE MATTER**
 5. **CONTEMPT (CIVIL) MATTERS SHALL BE LISTED BEFORE THE REGULAR BENCH HAVING ROSTER OF THE MATTER**
 6. **ALL MOTIONS WITH REGARD TO B.A. MATTERS MAY BE MENTIONED BEFORE HON'BLE MR. JUSTICE DEEPAK ROSHAN**
 7. **ALL MOTIONS WITH REGARD TO A.B.A. MATTERS MAY BE MENTIONED BEFORE HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**
 8. **FOR CLARIFICATION IT IS DIRECTED THAT IN CASE OF ANY CONFUSION REGARDING ASSIGNMENT, THE MATTER SHALL BE PLACED BEFORE THE BENCH ASSIGNED WITH THE SUBJECT OF THE MAIN PRAYER.**
 9. **IN WP(S) MATTERS WITH MULTIPLE PRAYERS, THE CASE SHALL BE LISTED BEFORE THE BENCH HAVING ROSTER OF MAIN PRAYER**